



ITEM NO.29

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 946-947/2019

ASHOK KUMAR SINGH CHANDEL

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Cr1.A. No. 1030-1031/2019 (II)
(IA No. 114949/2022 - INTERIM BAIL)

Date : 16-08-2022 These appeals were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, AOR

M/s Dharmaprabhas Law Associates, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG
Mr. Rajeev Kumar Dubey, Adv.
Ms. Manisha Chava, Adv.
Mr. Kamendra Mishra, AOR

Mr. Vipul Shukla, Adv.
Mr. Uday Prakash, Adv.
Mr. Ramjee Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 114949/2022 - INTERIM BAIL IN CRIMINAL APPEAL NOS.

1030-1031/2019:

This matter was mentioned in the morning when following order
Was passed:

"The instant application is seeking grant of interim bail on the ground that the father of the applicant expired yesterday. The presence of the applicant would be required for performing customary rights.

We issue notice to the learned counsel for the State of Uttar Pradesh.

Considering the urgency in the matter, let notice be made returnable today itself.

List the matter on 16.8.2022 at 2.00 P.M."

We have heard Mr. Siddhartha Dave, learned Senior Advocate for the applicant and Ms. Aishwarya Bhati, learned Additional Solicitor General for the State.

Considering the averments made in the application, we direct as under:

(a) The applicant who is presently lodged at Naini Central Jail, Prayagraj shall be produced before the concerned Chief Judicial Magistrate on 17.08.2022 and shall be released on interim bail subject to such conditions as the CJM, Prayagraj may deem appropriate to impose.

(b) The period of interim bail shall be two weeks from the date of release.

(c) Upon such release on interim bail, the applicant shall be entitled to take part in the religious and customary rights as stated in the application.

(d) On or before expiry of the period of two weeks, the applicant shall surrender himself before the CJM, Prayagraj and upon such surrender he shall be re-lodged in Naini Central Jail.

(e) In case the applicant fails to surrender himself within the stipulated period, bail bonds executed for having the facility of interim bail shall stand forfeited and the applicant shall be

arrested forthwith.

The concerned Investigating Officer shall file compliance affidavit within a week after the applicant surrenders himself and is re-lodged in Naini Central Jail.

The application is accordingly disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER

ITEM NO.801

COURT NO.2

Corrected
SECTION IIS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 946-947/2019

ASHOK KUMAR SINGH CHANDEL

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

IA No.114949/2022 in CrI.A. No. 1030-1031/2019 (II) (mentioned)
(IA No.114949/2022 - for interim bail)

Date:16-08-2022 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIAFor Appellant(s) Mr. Sandeep Jha, Adv.(mentioned by)
Mr. Dharmendra Kumar Sinha, AOR
M/S. Dharmaprabhas Law Associates, AORFor Respondent(s) Mr. Kamendra Mishra, AOR
Mr. Ramjee Pandey, AORUPON hearing the counsel the Court made the following
O R D E RIA No.114949/2022 in CrI. Appeal No. 1030-1031/2019

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(INDU MARWAH)
COURT MASTER (SH)(VIRENDER SINGH)
BRANCH OFFICER